

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(14)

OA-144/92

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 13th day of November, 1996.

Shri Gurdyal,
S/o Sh. Jagan Nath,
R/o Servant Jhuggi,
H-I-84, Vikas Puri,
New Delhi: Applicant
(through Shri G.D. Bhandari, advocate)

versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. Respondents
(through Shri D.S. Mahendru, proxy counsel for
Shri P.S. Mahendru, advocate)

The application having been heard on 13.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

Applicant seeks a direction to reinstate
him and regularise his services. Admittedly, he has
worked for 932 days under respondents. Learned counsel
for respondents submitted that applicant had accepted
retrenchment compensation and gone. However, he fairly
submitted that applicant will be re-engaged in his turn
following the principles in Section 25-H of the
Industrial Disputes Act, 1947. We record the
submission and direct respondents to abide by the
undertaking and inform the applicant of his position in
waiting list as of today within two months. With this

(15)

direction, we dispose of the application. No costs.

Dated, 13th day of November, 1996.

S. P. Biswas

(S.P. Biswas)
Member(A)

Chettur Sankaran Nair(J)

(Chettur Sankaran Nair(J))
Chairman

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